

IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL
JUDGE, DELHI (WEST)-02

SUIT NO. /2020

Raj Kumar

Plaintiff

Versus

Ms. Komal & Another

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:26/06/2020 (2.00 P.M to 2.20 P.M)

Fresh suit received by way of assignment from the office of Ld. SCJ, West, Delhi through email at the official email address i.e. "readercj02west@gmail.com" of this court at 12.38 P.M today. Let it be checked and registered.

Present:- Sh. M.B. Harikant, Ld. Counsel for plaintiff. (Mobile No.9818908789, 9871830452)

(E-mail ID of Sh. M.B. Harikant : Mharikant@hotmail.com)

1. On the last date of hearing i.e. vide order dated 10/06/2020 of Ld. ADJ-04, West, Tis Hazari Court, Delhi (Duty Officer) the plaintiff was directed to serve the summons and notice on the defendant no.1 i.e. Ms. Komal. The plaintiff was also directed to file an affidavit of service, however, no affidavit of service has been filed by the plaintiff

and if so filed, has not been received by this court. Counsel for plaintiff states that the counsel for defendant no.1 has already filed his vakalatnama, even though no vakalatnama has been received by this court. The Plaintiff is directed to notify the Defendant No. 1 about today's court proceedings.

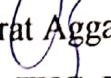
2. Counsel for plaintiff states that the lawyer engaged by the defendant no.1 is Sh. Jai Subhash Thakur having his mobile No.9311008301 and email ID as "Jaisubhashthakur@gmail.com".

The Reader/Assistant Ahlmad/Stenographer of this court is directed to contact the Ld. Counsel for the defendant no.1 and direct him to file his vakalatnama electronically at the court's official e-mail address i.e. "readercj02west@gmail.com" within next three days from today. The defendant shall also be directed that she shall file electronically her written statement and response to the interim application within stipulated period of time as per law after supplying advance copy electronically to the counsel for the plaintiff.

3. During the course of hearing, counsel for plaintiff candidly admitted that there is no urgency in the present case as defendant no.1 has already left the premises of the plaintiff and she is residing currently at Rajasthan. It has also been noticed that plaintiff has not filed any document pertaining to the suit property. Plaintiff is directed to file electronically, the documents pertaining to the suit property within a week from today after supplying the advance copy electronically to the counsel for defendant.

Now, put up for further proceedings/arguments on the interim injunction application on 09/07/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff and also to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.


Bharat Aggarwal
C.J-02, West, THC, Delhi

dt.26/06/2020